

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104
CP (IB) No. 240/Chd/Hry/2023
...Petitioner-Financial Creditor

IN THE MATTER OF:
Bank of Baroda

Versus

Redhu Hatcheries Pvt. Ltd

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 08.04.2024

CORAM:
SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Harsh Garg, Advocate

For the Respondent : Mr. Deepak Aggarwal, Advocate

ORDER

Heard the submissions made by the counsel for the petitioner-Financial Creditor as well as counsel for the respondent-Corporate debtor. The counsel for the respondent-Corporate debtor has stated that the arguing counsel is on his leg before the Hon'ble Punjab and Haryana High Court and prayed for grant of an adjournment. The Ld. counsel for the petitioner-Financial Creditor has stated that he has e-filed the short-written submissions and prayed for grant of leave to file the hard copies of the same. Leave prayed for is granted. Ld. counsel for the petitioner-Financial Creditor is directed to take steps in filing

the hard copy of the short-written submissions during the course of the day by supplying copy with the opposite counsel.

At the request of Ld. Counsel for the respondent-Corporate debtor let the matter be posted to 25.04.2024.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)